THE FIFTH SCHEDULE

(See Section 136)

Form of Counter Foil and Receipt for Rent

Note. - In the forms sold to Court of Wards Estates and to other proprietors, if they so desire, the receipt portion will be printed in duplicate.

COUNTERFOIL

					COUNT	ERFOIL							
	Book NoPage No												
Receipt No													
	Name of landholder												
Received from tenant (name and father's name)											of		
village, mahal, patti, as follows :										-			
	Date	By whom	Nature	of	Kisht and	Whether	on	Whet	her	in	Amount		
		paid	tenant's		year	account	of	full	or	in	received		
		(description)	holding			rent	or	part					
						of sayar		paym	ent				
											Rs. np.		
		te Under S	•			•		enanc	v A	ct.	separate rec	eipts	
must		sued for each							,	,			
RECEIPT													
	Book NoPage									1	No		

			Receipt	t No								
	Name of landholder											
Received from tenant (name and father's name)												Of
vil	lage		,	mahal		, pat	ti		, as follo	ows:		
	Date	Ву	whom	Nature	of	Kisht and	Whether	on	Whether	in full	Amount	
		paid		tenant's		year	account	of	or in	part	received	
		(desc	cription)	holding			rent	or	payment			
							of sayar					
											Rs. np.	

......Signature of landholder or agent

Note. - Under Section 133 of the United Provinces Tenancy Act, separate receipts must be issued for each payment of rent or of sayar.